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Title: Regarding alleged violation of agreement by Indian Rare Earth Limited to rehabilitate the displaced persons and return back their land after mining in Kollam district, Kerala.

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam Speaker, the Indian Rare Earths Limited (IRE), which is a Central Public Sector Undertaking has taken over the land for mining beach sand mineral. The land was taken over for mining with a specific condition that the land will be given back to the owners after mining. The IRE agreed for the rehabilitation also. The land comprised in Puthenthura in Neendakara Village, Karithura and Kovilthottom in Chavara Village, Vellanathuruth in Alappattu village in Kollam District, Kerala was taken over by the IRE. It is pertinent to note that the Puthenthura School land also has been taken for mining. The mining process was completed a decade back. But the IRE failed to hand over the land to the owners and implement the rehabilitation scheme as per the agreed terms and conditions. The local people are put into untold hardship due to the violation of agreement conditions by the IRE. It is highly necessary to give back the land and implement the rehabilitation to safeguard the interest of the local people. It is learnt that the permission from the Government, that is, from the Union Cabinet is required for giving back the land and the matter is now pending before the Union Council of Ministers' agenda.

Hence, I urge upon the Government and the Department of Atomic Energy to initiate immediate action or issue necessary orders to give back the land and implement the rehabilitation.